

in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 5861/88]

12.03 hrs.

[English]

PUBLIC ACCOUNTS COMMITTEE

Hundred and Nineteenth Report, Hundred and Eighth Report and Hundred and Ninth Report

SHRI R.S. SPARROW (Jullundur) : Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :

- (1) Hundred and Nineteenth Report on Blocking of funds—Idle equipment.
- (2) Hundred and Eighth Report on the action taken on 52nd Report (Eighth Lok Sabha on (i) Purchase of Residential Building at San Francisco and (ii) Avoidable Expenditure—Purchase and Repair of building in Dublin.
- (3) Hundred and Ninth Report on action taken on 49th Report Eighth Lok Sabha on Union Excise Duties—Irregular grant of exemption on production in small scale units for and on behalf of large scale units.

12.04 hrs.

STATEMENT RE. PRICE POLICY FOR RAW JUTE FOR 1988-89 SEASON

[English]

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : The Government have fixed the minimum support price for W-5 grade of jute in Assam for the 1988-80 season at Rs. 250 per quintal. The corresponding prices for other varieties/

grades will be fixed by the Jute Commissioner in the light of normal market price differentials. The minimum support price for the basic variety has thus been increased by Rs. 10/-, i.e. from Rs. 240 per quintal in the 1987-88 season to Rs. 250 for the ensuing season.

The Jute Corporation of India will undertake price support operations as and when required. The Corporation would take its decisions in respect of jute transactions on a commercial basis and make its purchases from the cultivators at the prices that may be warranted by the prevailing market conditions, but in no case below the minimum support price.

(Interruptions)**

MR. SPEAKER : Not allowed. Not like this.

12.05 hrs.

[English]

ELECTION TO COMMITTEE

Central Advisory Committee for National Cadet Corps

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SONTOSH MOHAN DEV) : I beg to move :

“That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may Direct one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.”

MR. SPEAKER : The question is :

**Not recorded.